

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 15

IA 893/2020 IA 229/2024 IN C.P. (IB)/4733(MB)2018

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **01.05.2024**

NAME OF THE PARTIES: **ICICI PRUDENTIAL REAL ESTATE AIF V/s
SUNSHINE HOUSING AND INFRASTRUCTURE
PRIVATE LIMITED**

Section 7 Sec 60(5) of the Insolvency and Bankruptcy Code, 2016

ORDER

Adv Yahya Batatawala for the Erstwhile CoC is present through VC.

IA 229/2024

The Counsel for erstwhile CoC submits that the CoC has decided to reinstate to publish fresh Form-G and they shall be filing appropriate application for consideration of this Bench. Ld. Counsel informs that they have taken out an application to carry out the amendment. List this matter on Board on **06.06.2024**.

IA 893/2020

IA 893 of 2020 is to be prosecuted by the Resolution Professional after the failure in implementation of the plan. List this matter on Board on **06.06.2024**.

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PRABHAT KUMAR
MEMBER (TECHNICAL)

Rehan Shaikh

-sd-

JUSTICE V.G. BISHT
MEMBER (JUDICIAL)